

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)
RAJYA SABHA
UNSTARRED QUESTION NO-1708
ANSWERED ON – 03/08/2023

STATUS OF eCOURTS MISSION MODE PROJECT (MMP)

1708 DR. SANTANU SEN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has any data about the number of district and subordinate courts which have been covered or are yet to be covered under the eCourts Mission Mode Project (MMP);
- (b) if so, the details thereof, if not, the reasons therefor;
- (c) whether Government has any data on the funds required or have been allocated for the implementation of the MMP;
- (d) if so, the details thereof and the manner in which such funds are utilized and accounted for; and
- (e) whether Government has any mechanism or criteria to ensure that the funds are released and dispersed in a transparent and timely manner?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (e): As part of the National eGovernance Plan, the eCourts Mission Mode Project is under implementation for Information and Communication Technologies (ICT) development of the Indian Judiciary based on the “National Policy and Action Plan for Implementation of Information and Communication Technology in the Indian Judiciary”. eCourts project is being implemented by the Department of Justice in association with the eCommittee, Supreme Court of India in a decentralized manner through the respective High Courts. The eCommittee, Supreme Court of India is responsible for the policy planning, strategic direction and guidance for implementation of eCourts project and works in collaborative partnership with Department of Justice which is responsible for providing necessary funding for the project. Phase II of the project was implemented from 2015 to 2023. Out of the total budget of Rs.1670 crores, Rs.1668.43 crores have

been utilized. 18,735 District & Subordinate courts have been computerised so far. The detailed bifurcation of operational eCourts in the country has been attached at Annexure-I.

Department of Justice has a well laid down process for release and disbursement of funds under eCourts Mission Mode Project. Proposals requesting sanctioning of funds for implementation of components under eCourts Project Phase II are prepared by respective High Courts and forwarded to eCommittee, Supreme Court of India for approval. eCommittee, Supreme Court of India after examination and approving the proposal forwards it to Department of Justice for release of funds. Department of Justice on the recommendation of Integrated Finance Department (Department of Justice) releases funds directly to concerned High Court. Agency wise release of funds under Phase II of the project has been attached at Annexure-II.

Annexure-I

Statement referred to in reply of Rajya Sabha Unstarred Question No.1708 for 03/08/2023 regarding status of eCourts Mission Mode Project (MMP). The details of operational eCourts in the country are as under:

S.No	High Court	State	Court Complexes	Courts
1	Allahabad	Uttar Pradesh	180	2222
2	Andhra Pradesh	Andhra Pradesh	218	617
3	Bombay	Dadra and Nagar Haveli	1	3
		Daman and Diu	2	2
		Goa	17	39
		Maharashtra	471	2157
4	Calcutta	Andaman & Nicobar Islands	4	14
		West Bengal	89	827
5	Chhattisgarh	Chhattisgarh	93	434
6	Delhi	Delhi	6	681
7	Gauhati	Arunachal Pradesh	14	28
		Assam	74	408
		Mizoram	8	69
		Nagaland	11	37
8	Gujarat	Gujarat	376	1268
9	Himachal Pradesh	Himachal Pradesh	50	162
10	Jammu & Kashmir and Ladakh	Union Territory of Jammu & Kashmir and Union Territory of Ladakh	86	218
11	Jharkhand	Jharkhand	28	447
12	Karnataka	Karnataka	207	1031
13	Kerala	Kerala	158	484
		Lakshadweep	1	3
14	Madhya Pradesh	Madhya Pradesh	213	1363
15	Madras	Puducherry	4	24
		Tamil Nadu	263	1124
16	Manipur	Manipur	17	38
17	Meghalaya	Meghalaya	7	42
18	Orissa	Odisha	185	686
19	Patna	Bihar	84	1142
20	Punjab & Haryana	Chandigarh	1	30
		Haryana	53	500
		Punjab	64	541
21	Rajasthan	Rajasthan	247	1240
22	Sikkim	Sikkim	8	23
23	Telangana	Telangana	129	476
24	Tripura	Tripura	14	84
25	Uttarakhand	Uttarakhand	69	271
	Total		3452	18735

Annexure-II

Statement referred to in reply of Rajya Sabha Unstarred Question No.1708 for 03/08/2023 regarding status of eCourts Mission Mode Project (MMP). The details of fund released under eCourts Phase II (agency wise) are as under:

Agency	Funds released (In Rs. Cr)
High Courts	1164.37
NIC/NICSI	180.57
BSNL	293.68
eCommittee, SCI	13.50
Other Miscellaneous Expenditure (Salary, publicity etc.)	16.31
Total	1668.43